

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

21.07.2011

OA No. 282/2011

Mr. Ramesh Chand, Counsel for applicant.

The short question involved in this OA is that the respondents are not responding to the applicant's representation dated 07.02.2011 (Annexure A/17) and also to his Advocate's legal notice dated 16.03.2011 (Annexure A/18).

Having heard the rival submission made on behalf of the learned counsel for the applicant and upon careful perusal of the applicant's representation dated 07.02.2011 (Annexure A/17) and his Advocate's Legal notice dated 16.03.2011 (Annexure A/18), I am of the view that it is a case where directions is required to be issued to the respondents to dispose of the applicant's representation dated 07.02.2011 and his Advocate's legal notice dated 16.03.2011 (Annexure A/18) and shall communicate the decision so taken by them to the applicant. The applicant is at liberty to file substantive OA, if any adverse order is passed. Order accordingly.

With these observations, the OA shall stands disposed of accordingly with no order as to costs.

K. S. Rathore

(Justice K.S. Rathore)
MEMBER (J)

AHQ

Sanjeev

copy given to

No. 1100

22/7/11

Received copy of OA
with Annexure of OA

22/7/11

C.A.T./201/2011/2011/2011
Date : 22/7/2011
Name : Brijesh Chandra Jain